

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA NO.42/2018

New Delhi this the 10th day of January, 2018

HON'BLE MRS. JASMINE AHMED, MEMBER (J)

Smt. Sheela Devi,
Aged about 52½ years,
(D.O.B. 1.1.1965)
W/o Late Shri Saudan Singh,
Ex-CLTS of EBS Babugarh Cantt.
(Left over from Regularization)
expired on 19.8.2009,
R/o Village Habispur Bigas
Distt. Hapur (UP).

(By Advocate: Mr. V.P.S. Tyagi)

...Applicant

VERSUS

1. The Union of India
through Secretary,
Ministry of Defence,
South Block, New Delhi-110001.
2. The Director General of RVS (RV-1)
QMG's Branch AHQ
IHQ of MOD (Army)
West Block-III, R.K. Puram,
New Delhi-110066.
3. The Controller General of Defence Accounts
(CGDA), Ulan Batar Marg,
Palam Delhi Cantt-110010.
4. The Controller of Defence Accounts (Army),
Balvadier Complex,
Meerut Cantt-250001.
5. The Commandant
Equine Breeding Stud
(EBS) Babugarh Cantt.
Distt. Hapur-245201.

...Respondents

:ORDER (Oral):

Mr. V.P.S. Tyagi, learned counsel for the applicant states that the husband of the applicant died on 19.08.2009. After that, the applicant gave a representation to the respondents to release the payment of gratuity and leave encashment. She gave a representation dated 02.12.2016, which was not replied. She again preferred a representation dated 20.01.2017. After that, she also gave a detailed representation to the D(QS) Ministry of Defence, Sena Bhawan, New Delhi.

2. It is the contention of the counsel for the applicant that despite several representations preferred by the applicant with regard to payment of gratuity and leave encashment of her deceased husband, respondents have not paid any benefits to her nor given any reply.

3. At this stage, counsel for the applicant states that he will be happy and satisfied if a direction is given by this Tribunal to decide the representation of the applicant within a time bound manner.

4. Taking into consideration the statement given by the counsel for the applicant at the Bar, a direction is given to the respondents to decide the representation of the applicant by passing a reasoned and speaking order and also to release the benefits to the applicant, if found entitled, within two months

from the date of receipt of a certified copy of this order in accordance with law.

5. Accordingly, OA is disposed of without going into the merits of the case.

(Jasmine Ahmed)
Member (J)

/jk/